

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**I.A. No. 395 of 2015 in DFR No. 1665 of 2015**

**Dated : 6<sup>th</sup> January, 2016**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**RDM Care (India) Pvt. Ltd. .... Appellant(s)**

**Versus**

**Madhya Pradesh Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant (s) : Ms. Swapna Seshadri

Counsel for the Respondent (s) : Mr. C.K. Rai &  
Mr. Paramhans for respondent no.1/  
MPERC

**ORDER**

Learned counsel for the State Commission/respondent no.1 is filing his Vakalatnama today and is praying for two weeks' time to file reply to the delay condonation application. He is permitted to do so within two weeks time from today.

Post the said I.A. for hearing on **1<sup>st</sup> February, 2016.**

**(T. Munikrishnaiah)  
Technical Member**

rkt/dk

**(Justice Surendra Kumar)  
Judicial Member**